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12.02 hrs.

MESSAGES FROM RAJYA SABHA

Title: Regarding passing of the Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2004 and the Customs and Central Excise Laws (Repeal) Bill, 2004 by the Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on 6th December, 2004 agreed without any amendment to the Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2004 which was passed by the Lok Sabha at its sitting held on the 2nd December, 2004.
 - ii. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs and Central Excise Laws (Repeal) Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 1st December, 2004 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
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